

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 178 of 2011**

**Dated: 18<sup>th</sup> November, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Reliance Infrastructure Limited** ..... **Appellant (s)**  
**Versus**  
**Maharashtra Electricity Regulatory**  
**Commission & Ors.** ... **Respondent (s)**

**Counsel for the Appellant (s) : Mr. Akhil Sibbal  
Mr. Hasan Murtaza**

**Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. Kanika Agnihotri  
Mr. Karan Minocha for R-9  
Mr. Sitesh Mukherjee &  
Mr. Avijeet Lala for R-3**

**ORDER**

Admit. Mr. Sitesh Mukherjee, Advocate accepts notice on behalf of respondent no.3 and undertakes to file reply by **24<sup>th</sup> November, 2011**. Mr. Buddy A. Ranganadhan, Advocate accepts notice on behalf of the State Commission. He also undertakes to file reply latest by **25<sup>th</sup> November, 2011**. Mr. Karan Minocha, Advocate accepts notice on behalf of respondent no.9. He also undertakes to file reply by **25th November, 2011**.

Issue notice in respect of the remaining respondents. Dasti service is permitted.

Post the matter on **1<sup>st</sup> December, 2011** along with **Appeal No. 132 of 2011** and batch.

**(P.S.Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

rkt/ks